

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**IN THE MATTER OF**

**ORIGINAL APPLICATION NO. 601 OF 2018**

Mayank Manohar & Paras Singh

Reporter Times of India

Applicant(s)

Versus

Govt of NCT of Delhi & Others

Respondent

**NDOH:-16.03.2020**

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Filed by

Delhi Pollution Control Committee.

New Delhi:

Dated: 13.03.2020.

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Status Report on behalf of the Delhi Pollution Control committee in terms of the orders passed by This Hon`ble Tribunal dated 19.11.2019

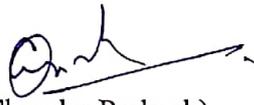
- 1. That vide order dated 19.11.2019, this Hon`ble Tribunal pleased to direct as follows:-

*“Thus, show cause notice to 4774 was wrongly issued instead of straightway such units being closed. Let all such units which have been illegally restarted be closed forthwith in terms of order of the Hon`ble Supreme Court without any further procedure of show cause notice and coercive measures in terms of recovery of compensation for illegal operation of such units be adopted in accordance with law, apart from initiation of prosecution.....”*

- 2. That, it is most respectfully submitted that office of Commissioner of Industries, is coordinating the issue of closure of industries in residential/ non-conforming areas in terms of the directions passed by the Hon`ble Supreme Court of India in W.P. (C ) No. 4677/1985 titled as MC Mehta vs Union of India and Others”. Office of the Commissioner of Industries is filing the complied action taken report of all the Local Bodies/ Municipal Authorities for kind consideration of This Hon`ble Tribunal from time to time.

3. That in compliance to the order of This Hon`ble Tribunal with regard to imposition of Environmental Compensation charges, details of the units functioning in non-conforming areas in all Phases i.e. Step-1, Step-2 and Step-3 were obtained along with the date of closure and the nature of the activity as to whether white, green, orange or red category. Till date DPCC has received a list of 2088 number of units against whom closure action has been taken. DPCC has already issued show cause notice to 1388 units to show cause why environmental damages compensation mentioned in the notice should not be imposed for running the industrial unit without consent/license and causing pollution. Notices on the rest number of units will be issued within 7 days. In the show cause notices 10 days time was given to units to file reply. Final order of imposition of EDC will be issued within 15 days or latest by 31.03.2020.

The above action taken may please be taken on record.

  
(Dr Chander Prakash)  
Sr. Env. Engineer